

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Appeal No.76889 of 2018

(Arising out of Order-in-Appeal No.63/DGP-IV/CT(Audit-II)/2017-18 dated 06.03.2018 passed by Commissioner of Central Tax (Appeal), Audit-II Commissionerate, Kolkata.)

M/s. Nilkamal Limited

(Plot No.1498/2613, WBIDC Indl. Complex, Barjora-Mezia Road,
P.O.Barjora, Dist.Bankura (WB)-722202.)

...Appellant

VERSUS

Commissioner of CGST & CX, Bolpur Commissionerate

.....Respondent

(Nanoor, Chandidas Road, Sian, Bolpur, Dist.Birbhum, West Bengal.)

APPEARANCE

NONE for the Appellant (s)

Shri S.S.Chattopadhyay, Authorized Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

FINAL ORDER NO. 75141/2021

DATE OF HEARING : 24 March 2021

DATE OF DECISION : 24 March 2021

P.K.CHOUDHARY :

The respondent Revenue has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues, on behalf of the appellant, under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal of the appellant is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

SD/

**(P.K.CHOUDHARY)
MEMBER (JUDICIAL)**